has agreed to provide Viability Gap Funding (VGF) to the Selected Airline Operators (SAO) under UDAN International.

Regulation of Air Traffic Controller by DGCA

1107. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that regulation of Air Traffic Controller has been taken over by the Directorate General of Civil Aviation (DGCA) from Airports Authority of India (AAI);

(b) if so, the details thereof; and

(c) the reasons for transfer of Air Traffic Controller regulation from AAI to DGCA?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) Yes, Sir. The audit team of the International Civil Aviation Organisation under its 'Universal Safety Oversight Audit Programme - Continuous Monitoring Approach' conducted audit of the Indian Civil Aviation from 6th to 16th November, 2016, and observed lack of oversight on Air Traffic Controllers of the Airports Authority of India by the Directorate General of Civil Aviation (DGCA). The shortcoming has been overcome by assigning the task of overseeing the regulatory and safety functions to the DGCA.

New FDI e-commerce policy

1108. SHRIMATI SAROJINI HEMBRAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has placed any restriction on foreign investments in e-commerce sector keeping in view the interests of small traders and shopkeepers;

(b) if so, the details thereof;

(c) whether Government has formulated any new policy for the e-commerce firms pertaining to the sale of their products; and

(d) if so, the details thereof and its benefits to the domestic retailers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) and (b) As per extant Foreign Direct Investment (FDI) policy, FDI up to 100% is permitted under automatic route in companies engaged in